

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

IB-2970/ND/2019

IA/2464/2022, IA/2465/2022, IA/3480/2022

IN THE MATTER OF:

Neha Jain

.....Applicant

Vs.

Venessa Metals and Alloys Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Adv Bhuvan Arora for R-1 & 2
For the Assignee : Adv Abhishek Parmar

ORDER

IA/2464/2022, IA/2465/2022 & IA/3480/2022:-

Ld. Counsel for the Assignee is present. Ld. Counsel for the Respondent is also present and submitted that they have re-filed their reply in each IA separately. However, the reply is still not reflected on the e-portal. Ld. Counsel for the Respondent may again approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **30.08.2024.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**